

**NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 12-09-2023 AT  
02.15 P.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT: SHRI. SANJIV JAIN, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**IN THE MATTER OF** : M/s. AMRL Hitech City Ltd  
**PETITION NUMBER** : CP(IB)/78(CHE)/2023  
**APPLICATION NUMBER** : a) IA(IBC)/1655(CHE)/2023  
b) IA(IBC)/1656(CHE)/2023  
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**ORDER**

**1)(a)IA(IBC)/1655(CHE)/2023 IN CP(IB)/78(CHE)/2023**

Ld. Counsel Mr. A.G. Sathyanarayana for the Applicant / IRP is present along with IRP Mr. Gaurav Kumar.

This application has been moved to appoint Mr. Mukul Kumar, Insolvency Professional bearing IBBI reg. no.IBBI/IPA-001/IP-P01670/2019-2020/12642 as Resolution Professional of the Corporate Debtor. Resolution to this effect has been placed at page no.24 of the application whereby members of Committee of Creditors have resolved to appoint Mr. Mukul Kumar as RP of M/s. AMRL Hitech City Limited. His remuneration is fixed as Rs.2,00,000/- plus taxes per month plus out of pocket expenses to be incurred in the course of the work. Written consent of Mr. Mukul Kumar is also at page no.20 along with the certificate of registration at page no.22.

Having considered the above facts and in view of the resolution of Committee of Creditors, Mr. Gaurav Kumar, IRP is replaced by Mr. Mukul Kumar as RP to carry out the CIRP of the Corporate Debtor.

Committee of Creditors is directed to settle the dues of the erstwhile IRP Mr. Gaurav Kumar within 20 days from today.

All the relevant documents which were seized during the CIRP of the Corporate Debtor be handed over to the newly appointed RP and compliance be submitted.

**IA is accordingly disposed off.**

**1)(b)IA(IBC)/1656(CHE)/2023 IN CP(IB)/78(CHE)/2023**

Ld. Counsel Mr. A.G. Sathyanarayana for the Applicant / IRP is present along with IRP Mr. Gaurav Kumar. Ld. Counsel Mr. Biswarup Mukherjee for the Respondents.

This application has been filed seeking cooperation from the respondents and to direct them to hand over the assets of the company as detailed in para 4 of the application.

Ld. Counsel Mr. Biswarup Mukherjee appearing for the Respondents accepts notice. He seeks and is granted two weeks time to file reply / counter and serve copy on the Applicant.

Rejoinder, if any, be filed within a week thereafter.

List this application for hearing on **03.10.2023**.

-Sd-

**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

Phk

-Sd-

**SANJIV JAIN**  
**Member (Judicial)**